

The beneficiary students are studying in the states of Tamil Nadu (57), Karnataka (43), Andhra Pradesh (31), Kerala (30), Union Territory of Chandigarh (12), Uttar Pradesh (12), Maharashtra (10), Rajasthan (3), Madhya Pradesh (2), West Bengal, Haryana, Orissa, Gujarat and Punjab (1 each).

(b) and (c) The number of scholarships this year is expected to be 100; and the budgetary allocation is Rs. 3.08 crores.

(d) Does not arise

Know India Programme

68. SHRI A. ELAVARASAN : Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether it is a fact that Know India Programme (KIP) initiated by Government is still not operational;

(b) if so, whether Government has analyzed the reasons for failure of such programme with partnership of State Government and steps taken by Government to conduct to Know India Programme in the coming years; and

(c) if so, the details thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) No, Sir. Eleven Know India Programmes (KIP) have been organized since December, 2003. A total of 324 Diaspora youth have participated in the programme.

Three Know India Programmes (KIP) are scheduled to be organized during 2009-10 as per the following schedule.

KIP	Tentative period	Participating States
12th	August – September, 2009	Karnataka, Himachal Pradesh
13th	December, 2009 – January, 2010	Kerala, Haryana
14th	March, 2010	Goa, Rajasthan

(b) and (c) Does not arise.

Indian students in Australia

69. SHRI MAHMOOD A. MADANI:
SHRI SANTOSH BAGRODIA:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) the details of recent attacks on the Indian students in Australia;

(b) whether it is a fact that local authorities have denied such attacks as racial;

(c) whether it is also a fact that the local police have been targeting Indian students for protesting against racial attacks;

(d) whether Government has conveyed its concerns to the Australian Government against targeting by local administration;

(e) the steps that have been taken by Government to strengthen our Missions abroad to give consular services and other assistance to Indian students studying there; and

(f) whether Government has issued any advisory to the students?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Details are given in the Annexure. [Refer to the Appendix 217 Annexure No. 2 appended to the answer to USQ No. 31 Pt (b) dt 2/7/09]

(b) No, Sir. Australian authorities have not ruled out some of these attacks being racial in nature.

(c) No, Sir.

(d) Government has conveyed its concern on the attacks against Indian students.

(e) Missions abroad provide consular and other services to students studying in those countries.

(f) An advisory for students going to Australia has been placed on the websites of this Ministry and the Ministry of External Affairs as well as on the website of the High Commission of India, Canberra.

Amendment in administrative and service rules

70. SHRI KALRAJ MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government has decided to amend the administrative and service rules to make public servants more accountable to people;

(b) if so, the details of the amendments and modification to be brought about in the law and the rules; and

(c) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) The Government has drafted a Civil Services Bill, which envisages to provide a statutory basis for the regulation of the Civil Services in India, to ensure, *inter-alia*, a high standard of ethics in the Civil Service operation; requiring and facilitating every Civil Service employee to discharge official duties with competence, and loyalty; care and diligence; responsibility; integrity, objectivity and impartiality; without discrimination and in accordance with the law.

Granting of Child Care Leave

71. SHRI RAMDAS AGARWAL:

SHRI DARA SINGH:

Will the PRIME MINISTER be pleased to state: